

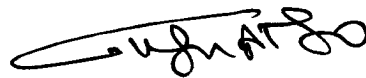
FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **HIMSKAF SYSTEMS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Himskaf Systems Private Limited
2.	Date of incorporation of corporate debtor	27 th September, 2001
3.	Authority under which corporate debtor is incorporated or registered	Companies Act, 1956 (Registrar of Companies, Delhi)
4.	Corporate identity number of corporate debtor	U29299DL2001PTC112574
5.	Address of the registered office and principal office (if any) of corporate debtor	35A/1, 2ND Floor, Shahpur Jat, New Delhi 110049
6.	Insolvency commencement date in respect of Corporate debtor	15 th October, 2019
7.	Estimated date of closure of insolvency resolution Process	12 th April, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gulshan Kumar Gupta IBBI/IPA-001/IP-P00021/2016-17/10046
9.	Address and e-mail of the interim resolution professional, as registered with the Board	202, Kumar House, Central Market, Prashant Vihar, Delhi 110085 ipgulshan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	202, Kumar House, Central Market, Prashant Vihar, Delhi 110085 rp.himsys@gmail.com
11.	Last date for submission of claims	October 30, 2019



GULSHAN KUMAR GUPTA
Insolvency Professional
IBBI/IPA-001/IP-P00021/2016-17/10046

12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	Relevant Forms and Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Address given at Point No. 10 Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Himskaf Systems Private Limited** on **15th October, 2019**.

The creditors of **Himskaf Systems Private Limited**, are hereby called upon to submit their claims with proof on or before **30th October, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16/10/2019
Place: Delhi



Gulshan Kumar Gupta
Interim Resolution Professional

GULSHAN KUMAR GUPTA
Insolvency Professional
IBBI/IPA-001/IP-P00021/2016-17/10046